

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 36 OF 2016 &
IA NOS. 91 & 132 OF 2016

Dated: 21st April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Talwandi Sabo Power Ltd. ...Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao Palepo

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1
Mr. Sandeep Raj Purohit for
Mr. Anand K. Ganesan for R.2

ORDER

IA NO. 132 OF 2016
(Application for amendment)

We have heard learned counsel for the parties.

For the reasons stated in the application, the application is made absolute in terms of prayer clause a & b, which reads as follows:

- a) ***“Take on record the amendments to the captioned Appeal and I.A. No. 91 of 2016 as set out in Annexure A-1 hereto;***
- b) ***Grant the applicant leave to file an amended memo of appeal and I.A. No. 91 of 2016.***

Application is disposed of. Learned counsel for the appellant is directed to file amended memo of appeal after serving copy on the other side.

APPEAL NO. 36 OF 2016

Learned counsel for Respondent No.2 seeks two weeks time to file reply. He may file the same on or before 05.05.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.05.2016 after serving copy on the other side.

List the matter on **17.05.2016**.

(I.J. Kapoor)
Technical Member
ts/pr

(Justice Ranjana P. Desai)
Chairperson